

Summary under Regulation 13 (1B) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations), Regulations, 2011 (as amended)

(a) Parties to the Combination

- (i) Imperius Healthcare Investments Pte. Ltd. (***Imperius***); and
- (ii) Manipal Health Enterprises Private Limited (***MHEPL***).

(b) Type of the Combination

The Proposed Transaction relates to acquisition of 18.11% of the total equity share capital, on a fully diluted basis, of MHEPL by Imperius (***Proposed Transaction***).

(c) Area of Activity of the Parties to the Combination

Imperius

Imperius is a wholly owned subsidiary of Sheares Healthcare Group Pte. Ltd. (***Sheares***). Sheares focuses on healthcare delivery services in Asia. Neither Imperius nor Sheares currently has any presence or activities in India. Sheares is wholly owned by Temasek Holdings (Private) Limited.

MHEPL

MHEPL, which is part of Manipal Educational and Medical Group, operates in the healthcare sector and is engaged in the provision of healthcare delivery services through multi-speciality hospitals.

(d) The Relevant Market(s) to which the Combination Relates

The Proposed Transaction relates to the provision of hospital services in India. However, given the absence of any horizontal overlaps or vertical relationships between the Parties in India, the definition of the relevant market can be left open.